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OPEN COURT

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

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Allahabad ; Dated this 28th day of November, 1997

Original Application No.306 of 1997

District : Mirzapur

COURT:

Hon'ble Mr. Justice B.C. Saksena, V.C.

Hon'ble Mr. D.S. Baweja, A.M.

Avtar Singh Son of Late Amar Singh,  
R/o Village Arora, Post Bair  
District, Bulandshahar.

'By Sri AS Diwakar, Advocate )

.....Applicant

versus

1. Union of India through  
General Manager,  
Northern Railway, Allahabad
2. Assistant Engineer,  
Northern Railway Chuna,  
District-Mirzapur.

(By Sri AK Gaur, Advocate)

.....Respondents

ORDER (Overall)

By Hon'ble Mr. B.C. Saksena, V.C.

In this OA the applicant's case was that he was promoted as Mate and he was continuing to be paid wages for the said post. However, since in the Muster Roll for the period 16-10-1996 to 14-11-1996, the applicant was shown as ~~Keyman~~ <sup>he assumed</sup> ~~as Groomer~~ <sup>as Mate</sup> and not Mate ~~subsequently~~ <sup>but</sup> he has been reverted. Consequently, in the OA he prayed for a direction to the respondents to rectify the illegal entry in the Muster Roll showing the applicant as a Keyman. Subsequent to the filing of the OA, and as is also disclosed by the respondents by filing MA No.2875/97 that the applicant's promotion w.e.f 20-11-1986 has been ~~made~~ <sup>as Mate</sup> regularised.

B.C.R

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Learned counsel for the applicant, when his attention was drawn to these facts, has stated that the OA has become infructuous. It is accordingly dismissed.

*D. B. Dube* / *B.C.R.*  
Member (A) ~~✓~~ Vice Chairman

Dube /